GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA UNSTARRED QUESTION NO. 477 ANSWERED ON 23RD JULY, 2025

ISSUES RELATED TO BSNL

477. MS. PRANITI SUSHILKUMAR SHINDE:

Will the Minister of COMMUNICATION be pleased to state:

- (a) whether the Government is aware of the recent CAG audit findings highlighting serious lapses in contractual compliance, planning, billing and internal controls by Bharat Sanchar Nigam Limited (BSNL);
- (b) if so, the details thereof including the cumulative financial loss of 1,944.92 crore incurred due to such lapses;
- (c) whether BSNL failed to enforce the Master Service Agreement with Reliance Jio Infocomm Ltd. (RJIL), resulting in a loss of 1,757.76 crore on account of non-billing for additional technologies used, if so, the details thereof;
- (d) whether BSNL deviated from its own Procurement Manual in procuring oversized PIJF underground cables worth 80.64 crore which remain unutilised, if so, the details thereof; and
- (e) the corrective measures being taken by the Government to fix accountability, recover losses and prevent recurrence of such lapses in the functioning of BSNL and other PSUs under the Department of Telecommunications?

ANSWER

MINISTER OF STATE FOR COMMUNICATIONS AND RURAL DEVELOPMENT (DR. PEMMASANI CHANDRA SEKHAR)

- (a) & (b) Comptroller and Auditor General of India (CAG) in its report No. 01 of 2025 for the year ending March, 2023 pointed out the lapses in contractual compliance, planning and billing including the total cumulative financial loss of Rs. 1,944.92 Crore. The details of financial loss pointed out by CAG are attached at **Annexure-A**.
- (c) BSNL has Master Service Agreements (MSAs) with M/s RJIL, for leasing of BSNL's tower infrastructure to install their equipment. There is no revenue loss to BSNL and Government. The estimate of CAG was based on the misinterpretation of the clause of add-on technology, which has now been rectified in a transparent and equitable manner. BSNL has since raised the revised invoices from RJIL.
- (d) The procurement of higher size PIJF underground cables was as per then extant norms. However, due to changed competitive scenario in telecom sector, the procured cable could not be fully utilized. The surplus cable has been monetized by BSNL to the tune of Rs. 70.32 crore and the remaining cable has a sale value of approximately Rs. 23 Crore.
- (e) To recover losses and prevent recurrence of such lapses in the functioning of BSNL and other PSUs, actions such as resolving the ambiguity in agreement clauses, monetisation of surplus inventory, issuance of revised demands and recovery have been taken. Further, PSUs have been advised to timely process bills and be extra cautious while taking policy/business decision.

Annexure – A of Lok Sabha Unstarred Question No. 477 for 23.07.2025

Report No	Para No.	Brief	Amount involved (in Rs. Crores.)
	5.1	Under billing in sharing of Passive infrastructure by BSNL	1757.76
1 of 2025	5.2	Wasteful expenditure on idling of higher size PIJF cables in BSNL	80.64
	5.3	Loss due to non-deduction of License Fee by BSNL	38.36
	5.4	Short billing of passive infrastructure sharing charge by BSNL	29.00
	5.5	Loss due to non-availing of GST Input Tax Credit	5.43
	5.6	Non-realization of contractual dues	4.80
BSNL Total			1915.99
	5.7	Loss of revenue and blocking of funds due to poor project management and undue benefits to RVPL.	28.93
Grand Total			1944.92
